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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
AT HYDERABAD

O.A. NO. 101/95

Between:

Date of Decision: 28.2.95.

Avilala Gopi

...Applicant.

And

1. The General Manager,  
South Central Railway,  
Secunderabad.
2. The Dy. Chief Mechanical Engineer,  
Carriage Rapair Shop,  
Sattipalli Post,  
Tirupathi.  
Chittoor District.

...Respondents.

Counsel for the ~~Applicant~~ : Mr. K. Sudhakar Reddy

Counsel for the Respondents : Mr. D. Gopal Rao, SC for Railways.

CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : MEMBER (J)

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

contd...

To

1. The General Manager,  
South Central Railway,  
Railnilayam,  
Secunderabad.
2. The Deputy Chief Mechanical Engineer,  
Carriage Repair Shop,  
Sattipalli Post,  
Tirupathi,  
Chittoor District.
3. One copy to Mr.K.Sudhakar Reddy, Advocate,CAT,Hyderabad.
4. One copy to Mr.D.Gopal Rao, SC for Railways,  
CAT,Hyderabad.
5. One copy to Library,CAT,Hyderabad.
6. One spare copy.

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(18)

OA 101/95

I AS PER HON'BLE SHRI A.B. GORTHI, MEMBER (ADMN.)

J U D G E M E N T

The applicant is the son of Smt. A. Munemma whose land measuring 1.9 cents in Survey No. 20/178 wet land of Sattyapalle village was acquired by the Respondents for the Carriage Repair Work Shop at Tirupati. The claim of the applicant is for a direction to the Respondents to consider his case for appointment to Gr.D post under the Respondents.

2. Heard learned counsels for both the parties.
3. From the certificate dated 16-8-85 issued by the Mandal Revenue Officer, Tirupati Urban it is evident that the applicant applicant is the son of Smt. A. Munemma whose land was acquired by the Railways.
4. In view of the above, the learned counsel for both the parties agree that this OA can be disposed of with appropriate orders. Accordingly, this OA is disposed of at the admission stage itself with the consent of the counsels of both the parties with a direction to the Respondents to consider the case of the applicant for appointment to any post in Group D provided the applicant is found suitable in all respects for such appointment in his turn. The OA is ordered accordingly. No order as to costs.

CERTIFIED TO THE CLERK  
S. V. S. 813195

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COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(C)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

DATED : 28.2.95

ORDER/JUDGEMENT.

M.A/R.P/C.P.No.

in  
O.A.NO. 101/95

Admitted and Interim directions  
issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Rejected/Ordered

No order as to costs.

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No. *spare copy*

